Sr. No. 01 Through video Conference

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2014/2020 in WP(C) No. 906/2020 CM No. 2015/2020

M. M. Shawl Engineers and Contractors Private Limited

.... Petitioner/Applicant(s)

Through:-

Mr. M. S. Latif and Zahid Khan,

Advocates

(through video conference)

V/s

Union of India and others

.....Respondent/Non-applicant(s)

Through:-

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

## **ORDER**

## CM No. 2014/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## WP(C) No. 906/2020 CM No. 2015/2020

Petitioner is a SS category contractor, registered with Military Engineering Services (MES).

The respondents vide impugned communication dated 04.02.2020, has held the petitioner not capable of handling more load of work. Learned counsel for the petitioner submits that communication has been issued without

issuing any show cause notice to the petitioner as provided in terms of Rule 33.2 (b) (vii) Military Engineering Services Manual.

Notice.

Mr. T. M. Shamshi, learned ASGI (through video conferencing) appears and accepts notice on behalf of respondents.

List on 27.07.2020.

In the meanwhile, subject to objections and till next date of hearing, communication dated 04.02.2020, shall not come in way of petitioner's participation in tendering process.

(Sindhu Sharma) Judge

SRINAGAR 15.06.2020 SUNIL-II

